Besides, Tripartite talks are presently underway with Dima Halam Deogah (DHD), United Peoples Democratic Solidarity (UPDS) and DHD (Joel Carlosa), National Democratic Front of Boroland/Progressive (NDFB-P) and Karbi Longri North Cachar Hills Liberation Front (KLNLF). In Meghalaya, talks with Achik National Volunteer Council (ANVC) are continuing. The Government has appointed a Representative to negotiate with these groups in order to hasten the peace process.

In Nagaland, the Government has entered into Cease Fire agreement with National Socialist Council of Nagaland Isac/Muivah (NSCN/IM) and National Socialist Council of Nagaland Khapland (NSCN/K). An Interlocutor/Government of India's Representative has been appointed for negotiation with NSCN/IM. Talks with NSCN/IM are continuing.

In Manipur, United People's Front (UPF) and Kuki National Organization (KNO) are currently under tripartite Suspension of Operation (SoO) Agreement. A Tripartite Agreement of Understanding with Kangleipak Communist Party/Military Council (KCP/MC) -Lallumba Faction has been signed on 6th August, 2010 in Manipur. Cadres of KCP (MC) who surrendered have now been rehabilitated.

Suicide amongst paramilitary personnel

2237. SHRI KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that the cases of suicide amongst Paramilitary Forces are increasing day by day;

(b) if so, the number of suicide cases amongst these personnel reported in the last three years;

(c) whether the exact cause of suicide has been ascertained; and

(d) the strategies formulated by Government to address the problem of suicides amongst Paramilitary Forces personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) and (b) The number of suicide cases in Central Para Military Forces (CPMFs) are as under:

Name of CPMFs	Number of suicides during the year		
	2008	2009	2010
Assam Rifles	10	09	09
BSF	29	26	29
CISF	12	16	17
CRPF	46	28	28
ITBP	04	06	05
NSG	-	-	-
SSB	07	11	12

(c) Yes, Sir. A Court of Inquiry is conducted in every such incident to ascertain its causes and circumstances. The causative factors in most of the cases were found to be generally the personal and domestic problems like marital discord, personal enmity, mental illness, depression, etc. and were not related to the Forces as such.

(d) The corrective steps being taken by the Government through the forces are regulating duty hours to ensure adequate rest and relief, grant of entitled leave to the needy personnel, provision of recreational facilities, providing opportunities for team sports and games, training in yoga and meditation, organizing talks by the Doctors and other Specialists, regular interaction with personnel by senior officers, etc.

Complaints of human rights violation in U.P.

†2238. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Uttar Pradesh tops the list of the States having maximum number of cases of human rights violation;

(b) if so, the details thereof; and

(c) the number of complaints of violation of human rights registered in the State during the last three years and the number of complaints redressed therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) to (c) The maximum number of cases registered by National Human Rights Commission

[†]Original notice of the question was received in Hindi.